

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**  
**SPECIAL BENCH**

**ITEM No. 106**  
**(IB)-182(PB)/2023**

**IN THE MATTER OF:**

LVS Financial Services Private Limited

.... Petitioner/Applicant

v.

MGI Infra Private Limited

.... Respondent

**Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 11.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant/IRP : Manoj Kumar Garg, Advocate

For the Respondent :

**ORDER**

**New IA-4783/2023**

This is the report regarding the Constitution of CoC filed by the IRP and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

**IA-4783/2023** stands disposed of.

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**-Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**

11.09.2023  
Lalit